

**केन्द्रीय विद्युत विनियामक आयोग**

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029  
Phone: 011-26189709; Fax-20904365

**Petition No. 440/GT/2024**

Date: 12<sup>th</sup> December 2024

To,

Shri Naresh K Joshi, Vice President,  
Torrent Power Limited,  
Samanvay, 600, Tapovan,  
Ambavadi, Ahmedabad,  
Gujarat – 380015.

Sir,

Subject: Petition under Section 62 and 79 (1) (b) of the Electricity Act, 2003 and read with Regulation 13(1) of CERC (Terms and Conditions of Tariff) Regulation 2019 and CERC (Procedure of making of application and other related matters) Regulations 2004 for truing up of tariff of SUGEN 1147.5 MW Mega Power Plant, for the period from 1.4.2019 to 31.3.2024, determined by the Order dated 24.8.2020 in Petition No. 259/GT/2019.

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On check, the Petitioner is directed to submit the following additional information on or before **10.1.2025**, after serving a copy to the Respondents:

- (a) *Form-S- Liability Flow.*
- (b) *Form 9 submitted by the Petitioner is not as per the prescribed format as in place of undischarged liabilities the column is filled with discharge of liability. Petitioner has claimed the discharge of liability in form 9 which is not required to be filled in the said format. Therefore, Petitioner shall submit the asset-wise bifurcation of un-discharged liabilities in Form 9 in respect of all the FY 2019-20 to 2023-24 duly reconciled with Form-S (Liability flow statement).*
- (c) *Certificate from Auditor confirming un-discharged liabilities submitted by the Petitioner (Pg. No. 134-151 of Petition) in Annexure "B" is showing some amount deducted from closing balance of all the years in respect of 'Payable on purchase of fixed assets not considered in original project cost' of control period 2019-24. The Petitioner shall clarify if the same is not the part of original project cost then why it is claimed in Form-9 of the respective years.*
- (d) *Interest rate letter from IDFC Bank for Rate applied (9.10%) for calculation of Interest on Loan during FY 2019-20.*
- (e) *The Petitioner has submitted Certificate from Auditor for calculation of weighted average rate of depreciation for the FY 2019-20, 2020-21 and 2021-22, but not*

*provided the Gross Block duly certified from Auditor for FY 2022-23 and 2023-24 in Annexure "D". The Petitioner is directed to submit the same.*

(f) Affidavit regarding all assets against which tariff has been claimed are in use.

2. The Respondents shall file their replies by **7.2.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.2.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

Yours Sincerely,

**Sd/-**  
**(Deepak Pandey)**  
**Assistant Chief (Law)**

**Copy to:**

All Respondents